

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)



EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

THIRTY-FOURTH REPORT

(Presented on 22-4-1987)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-fourth Report.

2. The Committee met on 20 April, 1987 for—

- I. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.
- II. Reconsideration of classification of the following Bills:—
 - (1) The Constitution (Amendment) Bill, 1985 (Substitution of new article for article 371) by Shri Hussain Dalwai.
 - (2) The Constitution (Amendment) Bill, 1985 (Amendment of articles 84, 102, etc.) by Shri Hussain Dalwai.

Classification and allocation of time to Bills

3. The Committee considered classification and allocation of time to four Bills specified in Appendix.

4. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Reconsideration of the classification of Bills

5. The Committee then considered the request of Shri Hussain Dalwai to reconsider their earlier decisions (vide Eighth Report) regarding the classification of the following Bills from category 'B' to category 'A':—

- (1) The Constitution (Amendment) Bill, 1985 (Substitution of new article for article 371) by Shri Hussain Dalwai.
- (2) The Constitution (Amendment) Bill, 1985 (Amendment of articles 84, 102, etc.) by Shri Hussain Dalwai.

6. On reconsideration, the Committee recommend that the Constitution (Amendment) Bill, 1985 (Amendment of articles 84, 102, etc.) by Shri Hussain Dalwai may be placed in category 'A'.

The Committee did not see any justification for altering the original categorisation of the other Bill.

IP.T.O.

Recommendations

7. The Committee recommend that—

- (i) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (ii) the reclassification of the Bill, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;

April 20, 1987

Chaitra 30, 1909 (Saka)

M. THAMBI DURALI,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 1987 <i>(Amendment of article 343)</i> by Shri P. Kotandaivelu.	24 of 1987	B	2 hours
2.	The Indian Medicine Central Council (Amendment) Bill, 1987 <i>(Amendment of section 2, etc.)</i> by Shrimati Usha Choudhary.	28 of 1987	B	2 hours
3.	The Prevention of Misuse of Religious Places Bill, 1987 by Shri Vishnu Modi.	40 of 1987	B	2 hours
4.	The Constitution (Amendment) Bill, 1987 <i>(Amendment of articles 102 and 191)</i> by Shri Vishnu Modi.	38 of 1987	B	2 hours